

(2018) 05 CHH CK 0189

Chhattisgarh High Court**Case No:** Writ Petition (S) No. 3800 Of 2018

Dongar Singh Sahu

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: May 18, 2018**Hon'ble Judges:** P. Sam Koshy, J**Bench:** Single Bench**Advocate:** Varunendra Mishra, Shashank Thakur**Final Decision:** Disposed Of

Judgement

P. Sam Koshy, J

1. The grievance of the petitioner is that the respondents have granted him premature retirement w.e.f. 28.02.2018 on his attaining age of 60 years

whereas he ought to have been retired only on completion of the age of 62 years.

2. Learned counsel for the respondents submits that other similarly situated persons have already approached this court on an earlier occasion and this

court had disposed of the writ petition on 25.01.2018 in Pawan Kumar Tiwari Vs. State of Chhattisgarh (WPS No.3603 of 2017 and other analogous

cases) with liberty to the petitioners therein to file representation with the respondent authorities who in turn were directed to decide the same within a

reasonable time frame.

3. Taking into consideration the aforesaid view of the co-ordinate Bench, this court is also inclined to dispose of the petition in similar terms.

4. Accordingly, the petitioner is directed to make representation before the respondent No.2 who in turn shall decide the same within a further period

of 60 days from the date of receipt of representation.

5. With the aforesaid, the writ petition stands disposed of.